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***The Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2016***

***Published vide Notification No. G.S.R. 750(E), dated 29th July, 2016***

***act2952***

**Ministry of Micro, Small and Medium Enterprises**

**G.S.R. 750(E).** - In exercise of powers conferred by clause (e) of sub-section (2) of section 29 of the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006) and in supersession of the Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2009 except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely: -

1. **Short title and commencement.**- (1) These rules may be called the Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2016.  
  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Definitions.**- (1) In these rules, unless the context otherwise requires,-
  - (a) "*Act*" means the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006);
  - (b) "*information*" means any information furnished by an enterprise under rule 3 and includes any data or document in hard copy or soft copy.  
(2) Words and expressions used in these rules and not defined but defined in the Act shall have the meanings respectively assigned to them in the Act.
3. All micro, small and medium enterprises shall furnish the information relating to their enterprise to the Government in the Form annexed to these rules.
4. The information referred to in rule 3 shall be furnished online to the Central Government in the data bank maintained by it at [www.msmedatabank.in](http://www.msmedatabank.in).

**FORM**

(See rule 3)

*Data Bank*

Basic Details

- Aadhaar Number : \* \_\_\_\_\_
- Udyog Aadhaar Number : \* Get Udyog Aadhaar \_\_\_\_\_
- PAN Number : \* \_\_\_\_\_
- Button to Validate and Get Details : \* Validate UAN
- Enterprise Name : \* \_\_\_\_\_
- Category Unit Size : \* \_\_\_\_\_

- Organization Type : \* \_\_\_\_\_
- Major Activity : \* \_\_\_\_\_
- State : \* \_\_\_\_\_
- District : \* \_\_\_\_\_
- Pin code : \* \_\_\_\_\_
- Commencement Date : \* \_\_\_\_\_
- Email ID : \* \_\_\_\_\_
- Mobile Number : \* \_\_\_\_\_
- Communication Address : \* \_\_\_\_\_
- Enterprise Social Category : \* \_\_\_\_\_
- Authorized Person Name : \* \_\_\_\_\_
- Nature of Operation : \* \_\_\_\_\_
- Cluster Name (If Any) : \_\_\_\_\_
- Website : \_\_\_\_\_
- Any Special Category of Entrepreneur

( ) Ex-Serviceman ( ) Person with Disability ( ) Woman ( ) Minority

- ( ) Registered in the Factory Act 1948?
- ( ) Unit is an Ancillary?
- ( ) Registered in Shop and Establishment Act?

If any other, please specify \_\_\_\_\_

#### Factory and Product Details

- Enterprise Address : \* \_\_\_\_\_  
 State: \* \_\_\_\_\_ District \* \_\_\_\_\_  
 Pin Code: \* \_\_\_\_\_
- Person Employed: \* \_\_\_\_\_  
 Installed Capacity (Per Annum): \*  
 Quantity: \_\_\_\_\_ Unit: \_\_\_\_\_
- Investment on Machinery/Plant (Rs. in lacs): \* \_\_\_\_\_
- Power Load: \*  
 H.P.: \_\_\_\_\_ K.W.: \_\_\_\_\_
- Enterprise Product Description: \_\_\_\_\_
- Major Raw Material used:  
 1. \_\_\_\_\_ 2. \_\_\_\_\_ 3. \_\_\_\_\_
- Major Buyers: \_\_\_\_\_

- Turnover Last year (Rs. in lacs): \* \_\_\_\_\_
- Upload more products: (Upload pdf/ doc file max size limit is 1 MB)

Add Product Details

Product Name \_\_\_\_\_ Product Code \_\_\_\_\_

Production Capacity \_\_\_\_\_ Production measurement unit \_\_\_\_\_ (Add)

Please provide valid unit

For 'Verification and Capacity Certification', Please click here

Other Details

Bank Name : \_\_\_\_\_

Bank Account No. \_\_\_\_\_ IFSC Code: \_\_\_\_\_

Add Assistance Details

Taken From \_\_\_\_\_ Scheme Name \_\_\_\_\_ on date \_\_\_\_\_ (Add)

Add Association Details

Association Name \_\_\_\_\_ Since date \_\_\_\_\_ (Add)

Hand Holding by Development Organization (If Applicable)

Select Office Name: \_\_\_\_\_

Add Appreciation/ Award Details

Appreciation/ Award Name \_\_\_\_\_ Details \_\_\_\_\_

On Date \_\_\_\_\_ (Add)

Additional Requirements

1. Are you using Solar Energy in your organization/Factory?

\_\_\_\_\_ (H.P.) \_\_\_\_\_ (K.W.)

If No, do you wish to use it? \_\_\_\_\_ (H. P.) \_\_\_\_\_(K. W.)

2. Have you got energy audit done for your unit? \_\_\_\_\_

3. Do you have Joint Venture? \_\_\_\_\_

If YES, Please provide details. \_\_\_\_\_

If No, Do you wish to plan Joint Venture? \_\_\_\_\_

4. Are you exporting? \_\_\_\_\_

If Yes, Please provide country name 1. \_\_\_\_\_ 2. \_\_\_\_\_ 3. \_\_\_\_\_ 4.  
\_\_\_\_\_

5. Will you be interested in foreign fairs? \_\_\_\_\_
6. Do you have our own brand? \_\_\_\_\_

If yes please provide Brand name \_\_\_\_\_

7. Will you be interested in availing Marketing Assistance Scheme? \_\_\_\_\_
8. Do you intend to participate in Public procurement? \_\_\_\_\_
9. Do you wish to upgrade Technology \_\_\_\_\_

If Yes please specify \_\_\_\_\_

10. Do you wish to import Technology? \_\_\_\_\_

If Yes, Please specify country. \_\_\_\_\_ Details \_\_\_\_\_

11. Do you intend to transfer your Technology to other MSEs?

\_\_\_\_\_ Please specify \_\_\_\_\_

12. Is your enterprise ISO certified? \_\_\_\_\_
13. Is your enterprise has quality certification? \_\_\_\_\_ Please specify

\_\_\_\_\_

14. Will you be interested in Credit facilitation? \_\_\_\_\_
15. Have you ever been Black listed? \_\_\_\_\_

All (\*) marked fields are mandatory

\*\_\_\_\_\_ This is to certify that the information furnished in the Data bank is true and correct to the best of my knowledge and belief.

\_\_\_\_\_ Would you like to avail insurance with discounted premium?



# भारत का राजपत्र The Gazette of India

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असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)  
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

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नई दिल्ली, बृहस्पतिवार, मई 19, 2022/वैशाख 29, 1944  
NEW DELHI, THURSDAY, MAY 19, 2022/VAISAKHA 29, 1944

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय  
अधिसूचना

नई दिल्ली, 11 मई, 2022

सा.का.नि. 358(अ).— केन्द्रीय सरकार, सूक्ष्म, लघु और मध्यम उद्यम विकास अधिनियम, 2006 (2006 का 27) की धारा 29 की उप-धारा (2) के खंड (ड) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सूक्ष्म, लघु और मध्यम उद्यम विकास (सूचना प्रस्तुत करना) नियम, 2016 का निम्नलिखित संशोधन करती है, अर्थात:-

- संक्षिप्त नाम और प्रारंभ – (1) इन नियमों का संक्षिप्त नाम सूक्ष्म, लघु और मध्यम उद्यम विकास (सूचना प्रस्तुत करना) (संशोधन) नियम, 2022 है।  
(2) ये नियम राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होंगे।
- सूक्ष्म, लघु और मध्यम उद्यम विकास (सूचना प्रस्तुत करना) नियम, 2016 में “मूल विवरण” के अधीन, प्ररूप में,-  
(क) “उद्योग आधार संख्या” शब्दों के स्थान पर “उद्यम रजिस्ट्रीकरण संख्यांक” शब्द रखे जाएंगे;

(ख) “उद्योग आधार प्राप्त करें” शब्दों का लोप किया जाएगा।

[फा. सं. एक्स.9(8)/2016-एसएमई]

मर्सी एपाओ, संयुक्त सचिव

टिप्पण:- मूल नियम, भारत के राजपत्र, असाधारण, भाग-2, खण्ड-3, उप-खंड (i) में सा. का. नि. संख्यांक 750 (अ), तारीख 01 अगस्त, 2016 द्वारा प्रकाशित किए गए थे।

## MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES

### NOTIFICATION

New Delhi, the 11th May, 2022

**G.S.R. 358(E).**— In exercise of the powers conferred by clause (e) of sub-section (2) of section 29 of the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006), the Central Government hereby makes the following amendments in the Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2016, namely:-

1. Short title and Commencement. – (1) These rules may be called the Micro, Small and Medium Enterprises Development (Furnishing of Information) (Amendment) Rules, 2022  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2016, in the Form, under the “Basic Details”,-
  - (a) For the words “Udyog Aadhaar Number” the words “Udyam Registration Number” shall be substituted;
  - (b) the words “Get Udyog Aadhaar” shall be omitted.

[F.No.9(8)/2016-SME]

MERCY EPAO, Jt. Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(i) vide number G.S.R. 750(E), dated the 1<sup>st</sup> August, 2016.